

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH – COURT NO. 1

Service Tax Appeal No. 51967 of 2017

(Arising out of Order-in-Appeal No. BHO-EXCUS-001-APP-15-16-17 dated 02.06.2016 passed by the Additional Commissioner (Appeals), Customs, Central Excises & Service Tax, Bhopal (MP))

M/s Sona Transformer Pvt. Limited

Appellant

Kosmi Industrial Area,
Koshmi, Betul, M.P.

VERSUS

The Commissioner (Appeals)

Respondent

**Customs, Central Excise & Service Tax,
Bhopal (MP)**

178, Bhagya Bhavan MP Nagar,
Bhopal (MP)

Appearance

None – for the Appellant.

Dr. Radhe Tallo, Authorized Representative – for the Respondent.

CORAM :

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE MS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)

DATE OF HEARING/DECISION : 03/05/2023

Final Order No. 50614/2023

Justice Dilip Gupta

A certificate in Form-IV has been issued to the appellant regarding full and final settlement of the tax dues. The appeal therefore, stands dismissed as withdrawn.

(Dictated & pronounced in open Court)

(Justice Dilip Gupta)
President

(Hemambika R. Priya)
Member (Technical)

RM

